FORM G

INVITATION FOR EXPRESSION OF INTEREST
M.S.A. STEEL AND ALLOYS PRIVATE LIMITED
(FACTORY SITUATED AT MUZZAFFARNAGAR, UP)

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along withPAN/ CIN/ LLP No.	**M.S.A. STEEL AND ALLOYS PRIVATE LIMITED** CIN: U27310UP2008PTC035833 PAN: AAGCM0403N
2.	Address of the registered office	As per the details available on the MCA Master Data - 7 TH KM Mile Stone, Opposite Rana Girder, Meerut Road, Muzaffarnagar, Uttar Pradesh, India - 251003
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	7 TH KM Mile Stone, Opposite Rana Girdar, Meerut Road, Muzaffarnagar, Uttar Pradesh, India – 251003
5.	Installed capacity of main products/ services	8 tonne. The details of assets are available as per latest audited financial statement of the CD for the FY 2023-24.
6.	Quantity and value of main products/ services sold in last financial year	As per the last audited Financial Statement, FY 2023-2024, the revenue generated from operations is INR 47,03,73,605/-
7.	Number of employees/ workmen	15
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	For details please contact: cirp.msa@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For details please contact: cirp.msa@gmail.com
10.	Last date for receipt of expression of interest	17.01.2026
11.	Date of issue of provisional list of prospective resolution applicants	27.01.2026

12.	Last date for submission of objections to provisional list	02.02.2026
13.	Date of issue of final list of prospective resolution applicants	12.02.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17.02.2026
15.	Last date for submission of resolution plans	19.03.2026
16.	Process email id to submit EOI	cirp.msa@gmail.com

(Bhavna Bansal)
IBBI Reg. No. **IBBI/IPA-001/IP-P02716/2022-2023/14150**
Resolution Professional for **M.S.A. Steel & Alloys Private Limited**
Address: A/19-B, DDA Flats,
Munirka, Delhi, Pin code- 110067
Email: bhavnabansalus@yahoo.com,
Case Specific Email ID: cirp.msa@gmail.com
Mobile No: +91- 9212016744

Date: 02.01.2026

Place: New Delhi

Continued from previous page

No. of Shares applied for (Category wise)	Number of applications received	% to total	Total No. of Shares applied in each category	% to total	No of equity shares Allocation per Applicant	Ration of allottees to applicants	Total No. of shares allocated/allotted
6,400	64888	94.18	41,52,83,200	87.99	2,400	180:64888	4,32,000
7,200	904	1.31	65,08,800	1.37	2,400	3:904	7,200
8,000	1058	1.53	84,64,000	1.79	2,400	3:1058	7,200
8,800	233	0.33	20,50,400	0.43	2,400	1:233	2,400
9,600	242	0.35	23,23,200	0.49	2,400	1:242	2,400
12,800	258	0.37	33,02,400	0.69	2,400	1:258	2,400
10,400	114	0.16	11,85,600	0.25	2,400	0:114	0
11,200	166	0.24	18,59,200	0.39	2,400	0:166	0
12,000	173	0.25	20,76,000	0.43	2,400	0:173	0
13,600	37	0.05	5,03,200	0.10	2,400	0:37	0
22,400	17	0.02	3,80,800	0.08	2,400	0:17	0
23,200	13	0.01	3,01,600	0.06	2,400	0:13	0
32,800	1	0.00	32,800	0.00	2,400	0:1	0
33,600	3	0.00	1,00,800	0.02	2,400	0:3	0
58,400	3	0.00	1,75,200	0.03	2,400	0:3	0
59,200	1	0.00	59,200	0.01	2,400	0:1	0
1,16,000	1	0.00	1,16,000	0.02	2,400	0:1	0
1,20,000	1	0.00	1,20,000	0.02	2,400	0:1	0
1,92,800	1	0.00	1,92,800	0.04	2,400	0:1	0
2,06,400	1	0.00	2,06,400	0.04	2,400	0:1	0
2,30,400	1	0.00	2,30,400	0.04	2,400	0:1	0
2,40,000	1	0.00	2,40,000	0.05	2,400	0:1	0
2,52,000	1	0.00	2,52,000	0.05	2,400	0:1	0
2,78,400	1	0.00	2,78,400	0.05	2,400	0:1	0
2,88,000	2	0.00	5,76,000	0.12	2,400	0:2	0
3,84,800	1	0.00	3,84,800	0.08	2,400	0:1	0
7,28,000	1	0.00	7,28,000	0.15	2,400	0:1	0
8,00,000	1	0.00	8,00,000	0.16	2,400	0:1	0
8,00,800	1	0.00	8,00,800	0.16	2,400	0:1	0
0	All applicants from Serial no 07 to 112 for 1 (one) lot of 2400 shares				2,400	2:1312	4,800
0	191 Allottees from Serial no 1 to 113 Additional 1(one) Lot of 800 shares				800	1:191	800
TOTAL	**68,895**	**100**	**47,19,47,200**	**100**			**4,59,200**

4) **Allotment to Market Maker:** The Basis of Allotment to Market Maker who have bid at Issue Price of ₹174/- per Equity Shares, was finalized in consultation with NSE. The category was subscribed by 1.00 times i.e. for 2,44,000 Equity shares the total number of shares allotted in this category is 2,44,000 Equity Shares. The category wise details of the Basis of Allotment are as under:

No. of Shares Applied for (Category wise)	No. of Applications received	% to total	Total No. of Equity Shares applied in this Category	% of total	No. of Equity Shares allocated/ allotted per Applicant	Ratio	Total No. of shares allocated/allotted
2,44,000	1	100.00	2,44,000	100.00	2,44,000	1:1	2,44,000

5) **Allotment to QIBs excluding Anchor Investors (After Rejections):**

Allotment to QIBs, who have bid at the Issue Price of ₹174/- per Equity Share has been done on a proportionate basis in consultation with NSE. This category has been subscribed to the extent of 236.04 times of QIB portion. The total number of Equity Shares allotted in the QIB category is 9,19,200 Equity Shares, which were allotted to successful Applicants.

Category	FI'S/BANK'S	MF'S	IC'S	NBFC'S	AIF	FPC/FII	VCF	Total
QIB	88,000	48,000	-	1,75,200	3,73,600	2,31,200	3,200	**9,19,200**

6) **Allotment to Anchor Investors (After Rejections):**

The Company in consultation with the BRLM has allocated 13,77,600 Equity Shares to 15 Anchor Investors at the Anchor Investor Issue Price of ₹174 per Equity Shares in accordance with the SEBI (ICDR) Regulations. This represents upto 60% of the QIB Category.

Category	FIS/BANKS	MF'S	IC'S	NBFC'S	AIF	FPI/FPC	Others	Total
Anchor	-	-	-	71,200	9,46,400	3,60,000	-	**13,77,600**

The Board of Directors of our Company at its meeting held on December 31, 2025 has taken on record the basis of allotment of Equity Shares approved by the designated Stock Exchange, being NSE and has allotted the Equity Shares to various successful applicants. The Allotment Advice Cum Refund Intimation will be dispatched to the address of the investors as registered with the depositories. Further, instructions to the SCSBs have been dispatched / mailed for unblocking of funds and transfer to the Public Issue Account on or before January 01, 2026. In case the same is not received within ten days, Investors may contact the Registrar to the Issue at the address given below. The Equity Shares allotted to the successful allottees shall be uploaded on January 01, 2026 for credit into the respective beneficiary accounts subject to validation of the account details with the depositories concerned. The Company is in the process of obtaining the listing and trading approval from NSE and the trading of the Equity Shares is expected to commence trading on January 02, 2026.

Note: All capitalized terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus dated December 31, 2025, filed with the Registrar of Companies, Karnataka ("RoC").

INVESTORS, PLEASE NOTE

The details of the allotment made has been hosted on the website of the Registrar to the Issue, MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) at website: https://in.mpms.mufg.com/

TRACK RECORD OF BOOK RUNNING LEAD MANAGER: The BRLM associated with the Issue has handled 66 Public Issues in the past three financial years, out of which 3 issue was closed below the Issue/ Issue Price on listing date:

Name of BRLM	Total Issue		Issue closed below IPO Price on listing date
	Mainboard	SME	
Hem Securities Limited	2	64	3 (SME)

All future correspondence in this regard may kindly be addressed to the Registrar to the Issue quoting full name of the First/ Sole Bidder Serial number of the ASBA form, number of Equity Shares bid for, Bidder DP ID, Client ID, PAN, date of submission of the Bid cum Application Form, address of the Bidder, the name and address of the Designated Intermediary where the Bid cum Application Form was submitted by the Bidder and copy of the Acknowledgment Slip received from the Designated Intermediary and payment details at the address given below:

MUFG MUFG Intime

MUFG Intime India Private Limited
(Formerly Link Intime India Private Limited)
Address: C-101, 1st Floor, 247 Park, L.B. S. Marg, Vikhroli (West) Mumbai 400083 Maharashtra, India
Telephone: +91 810 811 4949 ; **Email:** etoetransportation.smeipo@in.mpms.mufg.com
Investor grievance email: etoetransportation.smeipo@in.mpms.mufg.com; **Website:** www.in.mpms.mufg.com
Contact Person: Shanti Gopalkrishnan ; **SEBI Registration No.:** INR000004058 ; **CIN:** U67190MH1999PTC118368

On behalf of Board of Directors
E To E Transportation Infrastructure Limited
Sd/-
Srilakshmi Surendran
Company Secretary and Compliance Officer

Place: Bangaluru,
Date: January 01, 2026

THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES ON LISTING OR THE BUSINESS PROSPECTS OF E TO E TRANSPORTATION INFRASTRUCTURE LIMITED

Disclaimer:* E To E Transportation Infrastructure Limited** *has filed the Prospectus with the RoC on December 31, 2025 and thereafter with SEBI and the Stock Exchange. The Prospectus is available on the website of the BRLM, Hem Securities Limited at www.hemsecurities.com and the Company at: https://etoerail.com; and shall also be available on the website of the NSE and SEBI. Investors should note that investment in Equity Shares involves a high degree of risk and for details relating to the same, please see* ***"Risk Factors" *beginning on page 28 of the Prospectus.*

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the ***"Securities Act"****) or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. state securities laws. The Equity Shares are being Issued and sold outside the United States in 'offshore transactions' in reliance on Regulation under the Securities Act and the applicable laws of each jurisdiction where such Issues and sales are made. There will be no public Issuing in the United States.*

Form-V

BEFORE THE DEBTS RECOVERY TRIBUNAL, LUCKNOW.

600/1, University Road, Near Hanuman Setu Mandir, Lucknow-226007
(Jurisdiction - Part of U.P.)

SUMMONS FOR FILING REPLY & APPEARANCE BY PUBLICATION

(Summons to defendants under Sub Section (4) of Section 19 of the Act read with Rule 12 and 13 of the Debts Recovery Tribunal Procedure Rules, 1993).

O.A. No. 433 of 2025

Union Bank of India ....Applicant Bank
Versus
Mrs. Rinkee Singh and Another ....Defendants

To,

1. Mrs. Rinkee Singh W/o Sri Mukesh Singh R/o C-86, Sainik Nagar Housing Society, Sarojini Nagar, Kanpur Road, Lucknow-226005.
2. Mr. Mukesh Singh S/o Sri Vishun Pal Singh R/o C-86, Sainik Nagar Housing Society, Sarojini Nagar, Kanpur Road, Lucknow-226005

In the above noted application, you are required to file reply in Paper Book form in two sets alongwith documents and affidavit (s) if any, personally or through your duly authorized agent or legal practitioner in this tribunal, after serving copy of the same on the applicant or his counsel / duly authorized agent and to appear before the Registrar / Presiding Officer on **13.01.2026** at **10.30 A.M.** failing which the application shall be heard and decided in your absence.

Given under my Hands and Seal of this Tribunal on 16th day of December, 2025.

Registrar,
Debts Recovery Tribunal, Lucknow.

FORM G
INVITATION FOR EXPRESSION OF INTEREST
M.S.A. STEEL AND ALLOYS PRIVATE LIMITED
(FACTORY SITUATED AT MUZZAFFARNAGAR, UP)

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	**M.S.A. STEEL AND ALLOYS PRIVATE LIMITED** CIN: U27310UP2008PTC035833, PAN: AAGCM0403N
2.	Address of the registered office	As per the details available on the MCA Master Data - 7 TH KM Mile Stone, Opposite Rana Girder, Meerut Road, Muzaffarnagar, Uttar Pradesh, India - 251003
3.	URL of website	N/A
4.	Details of place where majority of fixed assets are located	7 TH KM Mile Stone, Opposite Rana Girdar, Meerut Road, Muzaffarnagar, Uttar Pradesh, India – 251003
5.	Installed capacity of main products/ services	8 tonne. The details of assets are available as per latest audited financial statement of the CD for the FY 2023-24.
6.	Quantity and value of main products/ services sold in last financial year	As per the last audited Financial Statement, FY 2023-2024, the revenue generated from operations is INR 47,03,73,605/-
7.	Number of employees/ workmen	15
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	For details please contact: cirp.msa@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	For details please contact: cirp.msa@gmail.com
10.	Last date for receipt of expression of interest	17.01.2026
11.	Date of issue of provisional list of prospective resolution applicants	27.01.2026
12.	Last date for submission of objections to provisional list	02.02.2026
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15.	Last date for submission of resolution plans	19.03.2026
16.	Process email id to submit EOI	cirp.msa@gmail.com

(Bhavna Bansal)
IBBI Reg. No. **IBBI/IPA-001/IP-P02716/2022-2023/14150**
Resolution Professional for **M.S.A. Steel & Alloys Private Limited**
Address: A/19-B, DDA Flats, Munirka, Delhi, Pin code- 110067
Email: bhavnabansalus@yahoo.com, Case Specific Email ID: cirp.msa@gmail.com
Date: 02.01.2026 Mobile No: +91- 9212016744
Place: New Delhi

HDFC BANK

HDFC Bank Limited

Branch Address : First Floor, Padam, Tower-2, 14/113, Civil Lines, Kanpur-208001, Ph. : 0512-6680634
CIN : L65920MH1994PLC080618 Website : www.hdfcbank.com

SYMBOLIC POSSESSION NOTICE

Whereas the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March 2023) **(HDFC)**, under the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("said Act") and in exercise of powers conferred under Section13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices under Section 13 (2) of the said Act, calling upon the following borrower(s) / Legal Heir(s) and Legal Representative(s) to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice/s, incidental expenses, costs, charges etc till the date of payment and / or realisation.

Sr. No.	Name of Borrower (s)/ Legal heir (s) and Legal Representative (s)	Outstanding Dues* (Rs.)	Date of Demand Notice	Date of Possession	Description of Immovable Property (ies) / Secured Asset (s)
1	**Mr. Rishi Tripathi Mrs. Shiva Tripathi**	**5,87,458/-** as on 31.08.2025	08.10.2025	30.12.2025	All That Piece and Parcel of Flat No. G-1, Ground Floor, Built on Plot No. 195 Bock D, Balaji Estate, Scheme II, Sujat Ganj, Kanpur, **Area : 85.13 Sq.Mtr.**

*with further interest as applicable, incidental expenses, costs, charges etc incurred till the date of payment and / or realisation.

However, since the Borrowers / Legal Heirs and Legal Representatives mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the Borrowers / Legal Heirs and Legal Representatives mentioned hereinabove in particular and to the public in general that the Authorised Officer/s of HDFC have taken **Symbolic Possession** of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/them under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The Borrowers / Legal Heirs and Legal Representatives mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property(ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of **HDFC.**

Borrowers / Legal Heirs and Legal Representatives attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured asset/s.

Date : 02.01.2026,
Place: Kanpur

For HDFC Bank Limited
Authorized Officer

Regd.Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400 020.

DCB Bank Limited,
(A-Set House, 7/56, D.B.Gupta Road, Karol Bagh, New Delhi – 110005)
(Corporate & Registered Office: 6th Floor, Tower A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai – 400013, Maharashtra)

DCB BANK

APPENDIX IV-A

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction / Sale notice under the Provision of Rule 8(5) of the Security Interest (Enforcement) Rule,2002 for sale of immovable Assets under the securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rule,2002.

Notice is hereby given to the public in general and in particular to the borrower(s)/ Co-borrower (s)/ Mortgagor(s) and the guarantors (including their legal heirs if any) that the below described immovable property/ies mortgaged/ charged to DCB BANK LTD. Secured creditor, the Constructive/ Physical possession of which has been taken by the Authorized Officer of the DCB Bank will, will be sold on "As is where is", "as is what is", "whatever there is" and "No Recourse" basis. The property will be sold for recovery of under mentioned dues and further interest, charges and cost etc. as per the below details:–

Sr. No.	Name of Borrower and Guarantors	Details of Mortgage Property	1. Reserve Price / 2. Earnest Money Deposit (EMD) / 3. Bid Increase Amount	Date of E-Auction	Type of Possession	Amount Due
1.	**ABHIMANYU KALRA and RITU KALRA**	Front portion on the First floor of Property no. 46/1, Bearing municiple corporation no. 26/4 ka/1 Situated at Wazir Hasan Road, P. S. Hazratganj, Lucknow LUCKNOW Uttar Pradesh - 226001	1.Rs.1,55,00,000/- (Rupees One Crore Fifty Five Lakh Only), 2.Rs.15,50,000/- (Rupees Fifteen Lakh Fifty Thousand Only), 3.Rs.25,000/- (Rupees Twenty Five Thousand Only)	06-02-2026 & 11am - 12pm	Physical	Rs. 2,26,09,385/- (Rupees Two Crore Twenty Six Lakh Nine Thousand Three Hundred Eighty Five Only)

Date and time of submission of EMD on or before 05-02-2026 up-to 6:00 PM, with request letter of participation KYC, Pan Card , Proof of EMD at email id sumit.kumar16@dcbbank.com, srajan.sharma@dcbbank.com
The intending purchasers/bidders are required to deposit EMD amount either through Demand Draft/Pay order in the name of the beneficiary DCB Bank LTD.
Inspection Date and Time:- of property from 26-01-2026 to 31-01-2026 Between 11:00AM to 04:00PM contact to Mr.Sumit Kumar- Mo.- 7906633166 and Mr.Srajan Sharma – Mo. - 8395032800 between 11am to 6pm.

TERMS AND CONDITIONS OF THE E-AUCTION

1) The properties are being sold on an "as is where is", "as is what is", "as is how is" & on a "No Recourse" basis without any kind of warranties & indemnities.
2) All Statutory Dues/Attendant Charges/ Other Dues including registration charges, stamp duty, taxes, etc. shall have to be borne by the purchaser and the Authorizes Officer or the bank shall not be responsible for any charges, lien in encumbrances or any other dues to the government or anyone else in respect of the e-auctioned property not known to the bank, the Bidder is advised to make their own independent enquiries regarding the encumbrances on the property including Statutory Liabilities, Arears of Property Tax, Electricity Dues etc.
3) The auction sale shall be "online e-auction" bidding through website https:// bankauctions.in on the dates as mentioned in the table above with Unlimited Extension of 5 Minutes. Bidders are advised to go through the detailed terms and conditions of auction sale before submitting their bids and taking part in e-auction sale proceedings.
4) However, DCB Bank reserves the right to conduct the auction through public auction, e-auction, private treaty, or any other manner permissible by Law.
5) The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, from auction service provider (M/s. bankauctions.in and foreclosureindia.com., (Contact T.Jaya Prakash Reddy, Mob. No: 8142000064 : Back End Office : 8142000066/63/62, Office mail Id : info@bankauctions.in & Mail Id: prakash@Bankauctions.in at their web portal https://bankauctions.in/.
6) Bidders are advised to detailed terms and conditions of auction sale before submitting their bids refer to the link https:// www.dcb.bank.in/cms/showpage/page/customer-corner.
7) The interested bidders are required to apply in prescribed format which is available along-with the offer/tender document on the website.
8) The sale shall be subject to the outcome of any pending litigation at any court or Tribunal.

Date: 02.01.2026
Place : Lucknow

Sd/-,
Authorized Officer,
DCB Bank Limited

AVAILABILITY OF APPLICATION FORMS: Application forms can be obtained from the Company i.e. Victory Electric Vehicles International Limited, the Lead Manager to the issue i.e. Corpwis Advisors Private Limited and the Registrar to the issue i.e. Maashitla Securities Private Limited. The application forms shall also be downloaded from the website of National Stock Exchange of India Ltd. i.e. www.nseindia.com. Application supported by Block Amount forms shall be available with designated branches of Self Certified Syndicate Banks, the list of which is available at website of the Stock Exchange and SEBI.

AVAILABILITY OF PROSPECTUS: Investor are advised to refer to the Prospectus, and the Risk Factors Contained therein, before applying in the issue. Full copy of the Prospectus is available at the website of SEBI at (www.sebi.gov.in); website of Stock Exchange at (www.nseindia.com); the website of Lead Manager at (www.corpwis.com); and website of the company at (www.victoryevindia.com);Investor should note that Investor should note that investment in equity shares involves high degree of risk. For details, investor should refer to and rely on the Prospectus, including the section titled "Risk Factors" on page no. 27 of the Prospectus, which has been filed with ROC.

AVAILABILITY OF ABRIDGED PROSPECTUS: Investor are advised to refer to the Abridged Prospectus, and the Risk Factors Contained therein, before applying in the issue. Full copy of the Abridged Prospectus is available at the website of Stock Exchange at (www.nseindia.com); the website of Lead Manager at (www.Corpwis.com); and website of the company at (www.victoryevindia.com);

APPLICATION SUPPORTED BY BLOCKED AMOUNT (ASBA): Investors may apply through ASBA. ASBA can be availed by all the investors except Anchor Investors. All potential investors are mandatorily required to participate in the issue through an Application Supported by Blocked Amount ("ASBA") process. The investors are required to fill the ASBA forms and submit the same to their Banks which, in return will block the amount in the account as per the authority contained in ASBA form and shares. Hence, there will be no need of refund. The ASBA application forms can also be downloaded from the website of National Stock Exchange of India Ltd. i.e. www.nseindia.com. For more details on the ASBA process, please refer to the details given in application forms and abridged prospectus and also please refer to the Section "Issue Procedure" on page no. 272 of the Prospectus.

Note: Capitalized terms used herein and not specifically defined herein shall have the meaning given to such terms in the Prospectus.

BANKER TO THE ISSUE AND SPONSOR BANK: IndusInd Bank

UPI: UPI Bidders can also bid through UPI mechanism.

Investors should read the prospectus carefully, including the risk factors beginning on page no. 27 of the prospectus before making any investment decision.

LEAD MANAGER (LM)	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
Corpwis Advisors Private Limited **Telephone:** +91 -22-49729990 **Email:** ipo.victory@corpwis.com **Contact Person:** Mr. Nikunj Kanodia **Website:** www.corpwis.com	**Maashitla Securities Private Limited** **Telephone:** 011-45121795 **Email:** ipo@maashitla.com **Contact Person:** Mr. Mukul Agarwal **Website:** www.maashitla.com	**Bharti Rajput** **Telephone:** +91 9643108966 **Email:** compliance@victoryevindia.com **Website:** www.victoryevindia.com

Note: Investors may contact our Company Secretary and Compliance Officer and/or Registrar to Issue and/or Lead Manager, for any pre-issue or post-issue related queries, such as non-receipt of letters of allotment, credit of allotted Equity Shares in the respective beneficiary account or refund orders or non-receipt of funds by electronic mode, etc. For all issue related queries and for redressal of complaints, investors may also write to the Lead Manager.

For and On Behalf of Victory Electric Vehicles International Limited
Sd/-
Sanjay Kumar Popli
Managing Director
DIN: 06984773

Place: Delhi
Date: January 02, 2026

Disclaimer:Victory Electric Vehicles International Limited is proposing, subject to applicable statutory and regulatory and requirements, receipt of requisite approvals, market conditions and other considerations to make an initial Public Offering of its Equity Shares and has filed prospectus with Exchange. The Prospectus shall be available on the website of NSE at www.nseindia.com and the website of the LM at www.corpwis.com. Any potential Investor should not only rely on the Prospectus filed with exchange for making any investment decisions and should note that investment in equity shares involves a high degree of risk and are also requested to refer to the section titled "Risk Factors" beginning on page no. 27 of the Prospectus for details of the same.

The Equity Shares have not been and will not be registered under the US Securities Act of 1933, as amended ("The Securities Act") or any state securities law in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transaction' in reliance on Regulation "S" under the Securities Act and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

फॉर्म जी
अभिरुचि की अभिव्यक्ति हेतु आमंत्रण
एम.एस.ए. स्टील एंड अलॉयज प्राइवेट लिमिटेड
(फैक्ट्री मुजफ्फरनगर, यूपी में स्थित)

दिवाला और ऋण शोध अक्षमता (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36ए (1) के अधीन

प्रासंगिक विवरण

1.	पैन/सीआईएन/एलएलपी संख्या के साथ कॉर्पोरेट ऋणदाता का नाम	**एम.एस.ए. स्टील एंड अलॉयज प्राइवेट लिमिटेड** सीनः U27310UP2008PTC035833, पैन AAGCM0403N
2.	पंजीकृत कार्यालय का पता	**एमसीए मास्टर डेटा पर उपलब्ध विवरण के अनुसार – 7वां केएम माइल स्टोन, राणा गर्डर के सामने, मेरठ रोड, मुजफ्फरनगर, उत्तर प्रदेश, भारत – 251003**
3.	वेबसाइट का यूआरएल	लागू नहीं
4.	उस स्थान का विवरण जहां अचल संपत्तियों का बहुमत स्थित है	**7वां केएम माइल स्टोन, राणा गर्डर के सामने, मेरठ रोड, मुजफ्फरनगर, उत्तर प्रदेश, भारत – 251003**
5.	कॉर्पोरेट ऋणदाता के मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	8 टन, परिसंपत्तियों का विवरण वित्त वर्ष 2023–24 के लिए सीडी के नवीनतम लेखापरीक्षित वित्तीय विवरण के अनुसार उपलब्ध है।
6.	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/ सेवाओं की मात्रा और मूल्य	अंतिम लेखापरीक्षित वित्तीय विवरण, वित्त वर्ष 2023–2024 के अनुसार, परिचालन से उत्पन्न राजस्व 47,03,73,605 रुपये है
7.	कर्मचारियों/श्रमिकों की संख्या	15
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरणों (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं हेतु प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैः–	विवरण के लिए कृपया संपर्क करें: cirp.msa@gmail.com
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां यूआरएल पर उपलब्ध है:	विवरण के लिए कृपया संपर्क करें: cirp.msa@gmail.com
10.	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	17.01.2026
11.	संभावित संकल्प आवेदकों की अनंतिम सूची जारी करने की तिथि	27.01.2026
12.	अनंतिम सूची पर आपत्तियां प्रस्तुत करने की अंतिम तिथि	02.02.2026
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तारीख	12.02.2026
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तारीख	17.02.2026
15.	समाधान योजना प्रस्तुत करने की अंतिम तिथि	19.03.2026
16.	अभिरुचि की अभिव्यक्ति प्रस्तुत करने के लिए ईमेल आईडी प्रक्रिया	cirp.msa@gmail.com

(भावना बंसल)
आईबीबीआई पंजीकरण सं. IBBI/IPA-001/IP-P02716/2022-2023/14150
मेसर्स एम.एस.ए. स्टील एंड अलॉयज प्राइवेट लिमिटेड हेतु समाधान पेशेवर
पताः ए/19–बी, डीडीए फ्लैट्स, मुनिरका, दिल्ली, पिन कोड– 110067
ईमेलः bhavnabansalus@yahoo.com मामले से संबंधित ईमेल आईडीः cirp.msa@gmail.com
मोबाइल नं. +91–9212016744

तिथि : 02.01.2026
स्थानः नई दिल्ली

HDFC BANK
एचडीएफसी बैंक लिमिटेड

शाखा का पताः प्रथम तल, पदम, टावर–2, 14/113, सिविल लाइन्स, कानपुर–208001, फोन : 0512–6680634
CIN : L65920MH1994PLC080618 **वेबसाइट : www.hdfcbank.com**

सांकेतिक कब्जे का नोटिस

जैसा कि **एचडीएफसी बैंक लिमिटेड** के प्राधिकृत अधिकारी के रूप में (माननीय एनसीएलटी–मुम्बई द्वारा दिनांक 17 मार्च, 2023 के आदेश द्वारा अनुमोदित समामेलन योजना के आधार पर पूर्ववर्ती एचडीएफसी बैंक लिमिटेड के साथ विलय हो गया है) **(एचडीएफसी)** वित्तीय परिसम्पत्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के प्रवर्तन और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त अधिकारों का प्रयोग करते हुए कथित अधिनियम की धारा 13(2) के अधीन एक मांग सूचना जारी की जिसमें निम्नलिखित कानूनी उत्तराधिकारी (यों) और कानूनी–प्रतिनिधि (यों) को उनके नाम के सम्मुख दर्शाई गई राशि के साथ कथित सूचना में दर्शाए गए अनुसार लागू दरों पर उसमें लगने वाले ब्याज को कथित सूचना (ओं) की तिथि से 60 दिनों के भीतर भुगतान और/या वसूली की तिथि तक प्रासंगिक व्यय, लागत, प्रभार आदि का भुगतान करने के लिए कहा गया।

क्र. सं.	उधारकर्ताओं/कानूनी वारिसों और कानूनी प्रतिनिधियों का नाम	बकाया देयराशियाँ* (रू०)	मांग सूचना की तिथि	कब्जे की तिथि	अचल सम्पत्ति/प्रतिभूत परिसम्पत्ति का विवरण
1	श्री ऋषी त्रिपाठी श्रीमती शिवा त्रिपाठी	5,87,458/– दिनांक 31.08.2025 तक	08.10.2025	30.12.2025	समस्त शेष एवं सम्पूर्ण भाग फ्लैट नं० जी–1, भू–तल, प्लाट नं० 195 पर निर्मित ब्लाक बी, बालाजी इस्टेट, योजना–II, गुजैनी, कानपुर, क्षेत्रफल : 85.13 वर्ग मी०

*भुगतान और/या वसूली की तिथि तक उचित लागू अनुसार आगे लगने वाले ब्याज, प्रासंगिक व्यय, लागत, प्रभार आदि के साथ, जैसा लागू हो।

हालांकि, उपरोक्त दर्शाए गए कानूनी उत्तराधिकारी (यों) और कानूनी–प्रतिनिधि (यों) बकाया राशि का भुगतान करने में असफल रहे इसलिए एतद्द्वारा विशेषतः कानूनी उत्तराधिकारी (यों) और कानूनी–प्रतिनिधि (यों) और आम जनता को सूचित किया जाता है कि एचडीएफसी के प्राधिकृत अधिकारी ने कथित अधिनियम के नियम 8 के साथ पठित कथित अधिनियम की धारा 13(4) के अन्तर्गत उसे प्रदत्त अधिकारों का प्रयोग करते हुए उपरोक्त दर्शाई गई तिथियों को अचल सम्पत्ति/प्रतिभूत परिसम्पत्ति पर **सांकेतिक कब्जा** कर लिया है।

विशेषतः उपरोक्त दर्शाए गए कानूनी उत्तराधिकारी (यों) और कानूनी–प्रतिनिधि (यों) और आम जनता को सूचित किया जाता है कि उपरोक्त दर्शाई गई अचल सम्पत्ति/प्रतिभूत परिसम्पत्ति के साथ कोई भी लेनदेन न करें और कथित अचल सम्पत्ति/प्रतिभूत परिसम्पत्ति पर कोई भी लेनदेन एचडीएफसी के बन्धक के अधीन होगा।

कानूनी उत्तराधिकारी (यों) और कानूनी–प्रतिनिधि (यों) को अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों के अंतर्गत उपलब्ध समय के भीतर प्रतिभूत परिसम्पत्ति/यों को मुक्त कराने की ओर से ध्यान आकृष्ट किया जाता है।

दिनांकः 02.01.2026 **एचडीएफसी बैंक लिमिटेड के लिए**
स्थान : कानपुर **प्राधिकृत अधिकारी**
पंजीकृत कार्यालय : एचडीएफसी बैंक हाउस, सेनापति बापट मार्ग, लोअर परेल (पश्चिम) मुम्बई–400 020

DCB BANK

डीसीबी बैंक लिमिटेड,
(ए–स्टेट हाउस, 7/56, डी.बी.गुप्ता रोड, करोल बाग, नई दिल्ली 110005)
(कॉर्पोरेट और पंजीकृत कार्यालयः छठी मंजिल, टावर ए, पेनिनसुला बिजनेस पार्क, सेनापति बापट मार्ग, लोअर परेल, मुंबई 400013, महाराष्ट्र)

परिशिष्ट IV–ए
अचल संपत्तियों की बिक्री हेतु विक्रय सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के परंतुक के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण के अंतर्गत अचल परिसंपत्तियों की बिक्री हेतु प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के नियम 8(6) के प्रावधान के अंतर्गत ई–नीलामी/बिक्री सूचना।

आम जनता और विशेष रूप से उधारकर्ता/सह–उधारकर्ता/बंधककर्ता और गारंटर (यदि कोई हो तो उनके कानूनी वारिसों सहित) को सूचित किया जाता है कि डीसीबी बैंक लिमिटेड, सुरक्षित लेनदार के पास गिरवी रखी गई/बंधक रखी गई नीचे वर्णित अचल संपत्ति/संपत्तियाँ, जिसका डीसीबी बैंक के अधिकृत अधिकारी द्वारा रचनात्मक/भौतिक कब्जा ले लिया गया है, को ''जैसा है, जहां है'', ''जैसा है वैसा ही'', ''जो कुछ भी है'' और ''कोई सहारा नहीं'' के आधार पर विक्रय किया जाएगा। निम्न दिए गए विवरण के अनुसार, संपत्ति की बिक्री से बकाया राशि और उस पर लगने वाले ब्याज, शुल्क और लागत आदि की वसूली की जाएगी:–

क्र. सं.	ऋणकर्ता और गारंटर का नाम	बंधक संपत्ति का विवरण	1. आरक्षित मूल्य /2. बयाना राशि (ईएमडी) /3. बोली वृद्धि राशि	ई–नीलामी की तिथि	कब्जे का प्रकार	देय राशि
1.	अभिमन्यु कालरा और ऋतु कालरा	नगर निगम संख्या 26/4 का/1,वज़ीर हसन रोड, थाना हजरतगंज, लखनऊ, उत्तर प्रदेश – 226001 में स्थित संपत्ति संख्या 46/1 के प्रथम मंजिल का अपार्टमेंट।	1. 1,55,00,000/– रुपये (एक करोड़ पचपन लाख रुपये मात्र), 2. 15,50,000/– रुपये (पंद्रह लाख पचास हजार रुपये मात्र), 3. 25,000/– रुपये (पच्चीस हजार रुपये मात्र)	06–02–2026 और सुबह 11 बजे से दोपहर 12 बजे तक	भौतिक	रु. 2,26,09,385/– (दो करोड़ छब्बीस लाख नौ हजार तीन सौ पचासी रुपये मात्र)

ईएमडी जमा करने की अंतिम तिथि और समय 05–02–2026 शाम 5.00 बजे तक है, इसके साथ सहायिका का अनुरोध पत्र, केवाईसी, पैन कार्ड और ईएमडी का प्रमाण ईमेल आईडी **sumit.kumar16@dcbbank.com** या **srajan.sharma@dcbbank.com** पर भेजें।
इच्छुक खरीदारों/बोलीदाताओं को सलाह/डीसीबी बैंक लिमिटेड के नाम पर डिमांड ड्राफ्ट/पे ऑर्डर के माध्यम से ईएमडी राशि जमा करनी होगी।
संपत्ति का निरीक्षण दिनांक और समय: 26–01–2026 से 31–01–2026 तक सुबह 11.00 बजे से शाम 4.00 बजे के बीच किया जा सकता है। श्री सुमित कुमार (मोबाइल नंबर 7906633166) और श्री सृजन शर्मा (मोबाइल नंबर 8395032800) से सुबह 11 बजे से शाम 6 बजे के बीच संपर्क करें।

ई–नीलामी के नियम एवं शर्तें

1) संपत्तियां ''जैसा है, जहां है'', ''जैसा है, जैसा है'' और ''बिना किसी प्रकार की वारंटी और क्षतिपूर्ति के'' आधार पर बेची जा रही हैं।
2) सभी वैधानिक देय राशियां/संपत्ति शुल्क/अन्य देय राशियां, जिनमें पंजीकरण शुल्क, स्टाम्प शुल्क, कर आदि शामिल हैं, क्रेता द्वारा वहन की जाएंगी और अधिकृत अधिकारी या बैंक, ई–नीलामी की गई संपत्ति के संबंध में सरकार या किसी अन्य व्यक्ति को देय किसी भी शुल्क, ग्रहणाधिकार, भार या अन्य देय राशि के लिए उत्तरदायी नहीं होंगे, जिसके बारे में बैंक को जानकारी नहीं है। बोलीदाता को सलाह दी जाती है कि वे संपत्ति पर लगने वाले भारों, जिनमें वैधानिक देनदारियां, संपत्ति कर बकाया, बिजली बिल आदि शामिल हैं, के संबंध में स्वयं स्वतंत्र रूप से जांच करें।
3) नीलामी ''ऑनलाइन ई–नीलामी'' के रूप में होगी, जिसके लिए बोली वेबसाइट **https://bankauctions.in** के माध्यम से ऊपर दी गई तालिका में उल्लिखित तिथियों पर लगाई जाएगी और बोली लगाने की अवधि में 5 मिनट का असीमित विस्तार दिया जाएगा। बोलीदाताओं को सलाह दी जाती है कि वे अपनी बोली जमा करने और ई–नीलामी प्रक्रिया में भाग लेने से पहले नीलामी के विस्तृत नियम और शर्तों को ध्यानपूर्वक पढ़ें।
4) हालांकि, डीसीबी बैंक को सार्वजनिक नीलामी, ई–नीलामी, निजी समझौते या कानून द्वारा अनुमत किसी अन्य तरीके से संपत्ति का निपटान करने का अधिकार सुरक्षित है।
5) इच्छुक बोलीदाताओं को पोर्टल पर अपना पंजीकरण करवाना होगा और नीलामी सेवा प्रदाता **(M/s. bankauctions.in और foreclosureindia.com)** से लॉगिन आईडी और पासवर्ड पहले से प्राप्त करना अनिवार्य है, जो ई–बोली लगाने के लिए आवश्यक है। (संपर्क करें: श्री. [illegible], मोबाइल नंबर: 8142000064, 8142000066/63/62, ऑफिस ईमेल आईडी: **info@bankauctions.in** और ईमेल आईडी: **prakash@bankauctions.in**) उनकी वेब पोर्टल **https://bankauctions.in/** पर।
6) बोलीदाताओं को सलाह दी जाती है कि वे अपनी बोलियां जमा करने से पहले नीलामी बिक्री के विस्तृत नियम और शर्तें पढ़ लें। कृपया : **https://www.dcb.bank.in/cms/showpage/page/customer-corner** इस लिंक पर जाएं।
7) इच्छुक बोलीदाताओं को वेबसाइट पर प्रस्ताव/निविदा दस्तावेज के साथ उपलब्ध निर्धारित प्रारूप में आवेदन करना होगा।
8) यह बिक्री किसी भी न्यायालय या न्यायाधिकरण में लंबित मुकदमे के परिणाम के अधीन होगी।

दिनांक: 02.01.2026 **हस्ताक्षरकर्ता/–**
स्थानः लखनऊ **अधिकृत अधिकारी,**
डीसीबी बैंक लिमिटेड

PUBLIC ANNOUNCEMENT

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").

(Please scan the QR code to view the DRHP)

CRAFTECH PAPER MILLS LIMITED

Our Company was originally incorporated and registered as a private limited company under the Companies Act, 2013 in the name and style of 'Craftech Paper Mills Private Limited' on September 06, 2016 bearing Corporate Identification Number U21024MH2016PTC285602 Issued by the Registrar of Companies, Central Registration Centre. Thereafter, our Company was converted into a public limited company pursuant to a special resolution passed by our members at the Extra Ordinary General Meeting held on August 06, 2025 and consequently the name of our Company was changed to 'Craftech Paper Mills Limited'. A fresh certificate of incorporation consequent upon conversion from private limited company to public limited company dated August 27, 2025, was issued by Registrar of Companies, Central Processing Centre bearing Corporate Identification Number U21024MH2016PLC285602. For details of incorporation and change in the name of our Company, please refer to the chapter titled ***"History and Corporate Structure"*** beginning on page 149 of this Draft Red Herring Prospectus.

Registered Office: Karwa Complex, Opp. Panchayat Office, Main Road, NA, Latur – 413512, Maharashtra.
Telephone No: 02382-299249 | **Website:** www.craftechpaper.com | **E-Mail:** admin@craftechpaper.com
Contact Person: Pragya Abhay Mishra (Company Secretary and Compliance Officer)

PROMOTERS OF OUR COMPANY: SURYAKANT BANSILAL KARWA AND YASH SURYAKANT KARWA

DETAILS OF THE ISSUE

INITIAL PUBLIC ISSUE OF UPTO 59,96,000 EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH ("EQUITY SHARES") OF THE COMPANY AT AN OFFER PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) FOR CASH, AGGREGATING UP TO ₹ [●] LAKHS ("PUBLIC OFFER") COMPRISING A FRESH ISSUE OF UPTO 53,50,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH AGGREGATING TO ₹ [●] LAKHS (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UPTO 6,46,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH COMPRISING OF UPTO 6,46,000 EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH BY YASH SURYAKANT KARWA ("THE SELLING SHAREHOLDER") ("OFFER FOR SALE") AGGREGATING TO ₹ [●] LAKHS, OUT OF WHICH [●] EQUITY SHARES OF FACE VALUE OF ₹ [●]/- EACH, AT AN OFFER PRICE OF ₹ [●] PER EQUITY SHARE FOR CASH, AGGREGATING ₹ [●] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY THE MARKET MAKER TO THE OFFER (THE "MARKET MAKER RESERVATION PORTION"). THE PUBLIC OFFER LESS MARKET MAKER RESERVATION PORTION I.E. OFFER OF [●] EQUITY SHARES OF FACE VALUE OF ₹ 10 EACH OF FACE VALUE OF ₹ [●]/- EACH, AT AN OFFER PRICE OF ₹ [●] PER EQUITY SHARE FOR CASH, AGGREGATING UP TO ₹ [●] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER"THE PUBLIC OFFER AND NET OFFER WILL CONSTITUTE [●]% AND [●]% RESPECTIVELY OF THE POST- OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

This Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the Securities Contracts (Regulation) Rules, 1957, as amended ("SCRR") read with Regulation 229(2) of the SEBI ICDR Regulations and in compliance with Regulation 253 of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("**QIBs**") (the "**QIB Portion**"), provided that our Company may, in consultation with the Book Running Lead Manager, may allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), 40% of the Anchor Investor Portion shall be reserved for domestic mutual funds and life insurance companies and pension funds, out of which 33.33% shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5.00% of the Net QIB Portion shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5.00% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to QIBs. Further, not less than 15% of the Net Offer shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one third of such portion was reserved for applicants with Bid cum application size of more than 2 lots and up to such lots equivalent to not more than ₹ 10 Lakhs and (b) two-third of such portion was reserved for applicants with Bid cum application size of more than ₹ 10 Lakhs provided that the unsubscribed portion in either of such subcategories could have been allocated to applicants in the other sub-category of Non-Institutional Bidders and not less than 35% of the Net Offer shall be available for allocation to Individual Bidders in accordance with the SEBI ICDR Regulations. All Bidders are required to participate in the Offer by mandatorily utilizing the Application Supported by Blocked Amount ("**ASBA**") process by providing details of their respective ASBA Account (as defined hereinafter) in which the corresponding Bid Amounts will be blocked by the Self Certified Syndicate Banks ("**SCSBs**") or under the UPI Mechanism, as the case may be, to the extent of respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see ***"Offer Procedure"*** on page 237 of this Draft Red Herring Prospectus.

This public announcement is made in compliance with the SEBI (ICDR)Regulations, 2018 as amended and applicability of corporate governance provisions under SEBI (LODR) Regulations, 2015 on SME Companies for fulfilling all additional criteria, the DRHP filed with the SME Platform of BSE Limited (BSE SME) shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of such filing by hosting it on the website of the BSE at www.bseindia.com, and the website of the Company at www.craftechpaper.com and at the website of BRLM i.e. Horizon Management Private Limited at https://www.horizonmanagement.in/ .Our Company hereby invites the members of the public to give their comments to Stock Exchange, to Company Secretary and Compliance Officer of our Company and /or the BRLM at their respective addresses mentioned below. All comments must be received by BSE SME and/or our Company and/or BRLM in relation to the issue on or before 5 p.m. on the 21st day from the aforesaid date of filing the Draft Red Herring Prospectus with BSE SME.

Investments in Equity and Equity-related securities involve a degree of risk and investors should not invest any funds in this Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer including the risks involved. The Equity Shares offered in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the Draft Red Herring Prospectus. Specific attention of the investors is invited of the section titled *"Risk Factors"* beginning on page 33 of this Draft Red Herring Prospectus.

Any decision to invest in the Equity Shares described in the Draft Red Herring Prospectus may only be made after the Red Herring Prospectus has been filed with the RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from the Draft Red Herring Prospectus.

The Equity Shares, when offered, through the Red Herring Prospectus, are proposed to be listed on SME Platform of BSE Limited.

For details of the main objects of the Company as contained in its Memorandum of Association, see *"History and Corporate Structure"* on page 149 of the Draft Red Herring Prospectus. The liability of the members of the Company is limited. For details of the share capital and capital structure of the Company and the names of the signatories to the Memorandum of Association and the number of shares subscribed by them see *"Capital Structure"* on page 72 of the Draft Red Herring Prospectus.

BOOK RUNNING LEAD MANAGER TO THE ISSUE	REGISTAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
HORIZON MANAGEMENT PRIVATE LIMITED **Address:** 56E, Hemanta Basu Sarani, Stephen House, 4th Floor, Room No. 62, Kolkata -700001 **Tel No.:** +91 33 4600 0607 **Email:** smeipo@horizon.net.co **Investor Grievance ID:** investor.relations@horizon.net.co **Website:** https://www.horizonmanagement.in/ **Contact Person:** Narendra Bajaj **SEBI Registration No:** INM000012926 **CIN:** U74140WB1996PTC077991	**MAASHITLA SECURITIES PRIVATE LIMITED** **Address:** 451, Krishna Apra Business Square, Netaji Subhash Place, Pitampura, Delhi-110034 **Tel No.:** 011-47581432 **Email:** investor.ipo@maashitla.com **Investor Grievance ID:** investor.ipo@maashitla.com **Website:** www.maashitla.com **Contact Person:** Mr. Mukul Agrawal **SEBI Registration No.:** INR000004370 **CIN:** U67100DL2010PTC208725	**CRAFTECH PAPER MILLS LIMITED** **Pragya Abhay Mishra,** Company Secretary and Compliance Officer **Address:** Karwa Complex, Opp Panchayat Office, Main Road, NA, Latur – 413512, Maharashtra **Telephone:** 02382-299249 **Email:** admin@craftechpaper.com

Investors can contact our Company Secretary and Compliance Officer, Book Running Lead Managers or Registrar to the Issue, in case of any pre issue or post issue related problems, such as non- receipt of letter of allotment, non- credit of allotted Equity shares in the respective beneficiary account, non-receipt of refund orders and non-receipt of funds by electronic mode etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Draft Red Herring Prospectus.

For **CRAFTECH PAPER MILLS LIMITED**
On behalf of the Board of Directors
Sd/-
Pragya Abhay Mishra
Company Secretary and Compliance Officer

Place: Latur
Date: January 01, 2026

CRAFTECH PAPER MILLS LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated December 31, 2025 with BSE SME. The DRHP is available on the website of BSE at www.bseindia.com and on the website of the BRLM, i.e., Horizon Management Private Limited at https://www.horizonmanagement.in/ and the website of our Company at www.craftechpaper.com. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, see the section titled *"Risk Factors"* beginning on page 33 of the Draft Red Herring Prospectus. Potential investors should not rely on the Draft Red Herring Prospectus filed with BSE SME for making any investment decision.

The Equity Shares offered in the Issue have not been and will not be registered under the U.S. Securities Act of 1933 (the "U.S. Securities Act") or any state securities laws in the United States, and unless so registered, and may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold only outside the United States in offshore transactions in reliance on Regulation S and the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

AdBaaz